

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

713/252(ND)/2018

IN THE MATTER OF:

Income Tax Officer M/s GLS Technologies Pvt. Ltd...PETITIONER

vs

ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 13.09.2019

Coram:

Shri. P.S.N. Prasad,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj,

Hon'ble Member (Technical)

For the Operational Creditor: Zoheb Hossain, Sr. Counsel, Mr. Fahad M. Khan, Mr. Piyush Goyal, Adv.

For the Corporate Debtor :

For the ROC : Mrs. Sweety Khattar Kumar, AROC

ORDER

Proxy counsel for Income Tax Department is present and sought time for filing additional documents in the matter. AROC is present and submitted that their reply is already on record. No one is present on behalf of the other respondents. Two weeks time as sought by the proxy counsel for the Income Tax Department is granted in the matter. Post the matter to 11.10.2019.

S-2

**(V.K. Subburaj)
Member (T)**

S-2

**(P.S.N. Prasad)
Member (J)**